

- (b) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi for the year 1977-78.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) (a) above. [Placed in Library. See No. LT-3133/78.]

Annual Reports etc. of Bharat Dynamics Ltd., Hyderabad, Bharat Earth Movers Ltd., Bangalore and Praga Tools Ltd., Secunderabad for 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH) : I beg to lay on the Table of a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1977-78 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid. [Placed in Library. See No. LT—3134/78.]
- (2) (i) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1977-78 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid. [Placed in Library See No. LT-3135/78.]

- (3) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are on agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-3136/78].

13:16 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Article 51)

by Shri Hari Vishnu Kamath

OPINIONS

SHRI HARI VISHNU KAMATH (Hoshangabad) : Mr. Deputy-Speaker, Sir, I have the honour to lay on the Table Paper No. 1 containing opinions on the Bill to amend the Constitution of India calling upon the Government to endeavour to collaborate with other nations for the early formation of a world Constituent Assembly, to draft a Constitution for a World Federal Government. The Bill was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 5th May, 1978 and the date fixed is 23rd February, 1979.

13:17 hrs.

RE : SITUATION IN ANDAMAN
AND NICOBAR ISLANDS

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands) : Sir, I come from the union territory of Andaman and Nicobar Island. I appeal to all sections of the House to kindly listen to me and to give me a patient hearing.

The Andaman and Nicobar Islands is a remote union territory. Since the 9th of this month, there is a tense situation there. The villagers came to Port Blair to meet the Chief Commissioner who is the administrator of the union territory to seek protection. The Chief Commissioner flatly refused to meet the villagers. The villagers, including men and women, staged a peaceful satyagraha and a